## Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu \*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

> GOVERNMENT ORDER NO:- 3370 - JK (LD ) of 2025 03 24 DATED:-

Sanction is hereby accorded to the appointment of Mr. Azhar Amin Zargar, Deputy Secretary, Agriculture Production & Farmers Welfare Department as Officer Incharge (OIC) Litigation in case OA No.126/2025 titled Dr Tariq Parvaiz Vs Union Territory of Jammu and Kashmir and others including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/ Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: - 24-03 - 2025

No:-LAW-OIC/03/2025

## Copy to the:-

Learned Advocate General, J&K.

- 2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.

4. Registrar General, J&K High Court, Jammu/Srinagar.

- 5. Principal Secretary to Government, Agriculture Production & Farmers Welfare Department
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
- 7. Director Litigation, Srinagar/ Jammu.
- Law Officer concerned
- Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- Government Order file.
- 14. Concerned file.

(Reyaz Ali

Assistant Legal Remembrancer